

Cauvery Water Dispute

3295. SHRI A. VENKATESH NAIK : Will the PRIME MINISTER be pleased to state:

- (a) whether the dispute on sharing of Cauvery water has been resolved by the Government;
- (b) if so, the share of water claimed by each basin State and the actual share of water being utilised by them at present;
- (c) the steps taken by the Union Government to resolve this issue; and
- (d) the time by which the issue is likely to be resolved?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI SOMPAL): (a) to (c) Disputes on sharing of Cauvery water is under adjudication before the Cauvery Water Disputes Tribunal constituted by the Union Government on 2nd June, 1990. The Tribunal has so far given an interim order on 25.6.1991. Implementation of the interim order is being monitored by Cauvery River Authority constituted under a scheme, namely, "Cauvery Water (Implementation of the Order of 1991 and all subsequent related orders of the Tribunal) Scheme, 1998", and notified in official gazette on 11.8.1998.

(d) No time frame has been given to Cauvery Water Disputes Tribunal for giving the final award.

Haj Pilgrims

3296. SHRI S.S. OWAISI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the details of arrangements that are being made this year for providing accommodation to Haj Pilgrims at Makkah and Madina;
- (b) the details of criteria and guidelines observed for providing the accommodation including the space to be provided per pilgrim and the distance from the Harem-Sharief at Makkah and Madina; and
- (c) the total amount collected from the Haj pilgrims during the last three years and total amount spent on providing the accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) : (a) to (c) In Makkah, the buildings are selected by the Building Selection Teams, sent by State Haj Committees from India. Each member stays in Makkah for a period of three weeks and selects the buildings offered by the Moallims, landlords, lessors, agents, and power of attorney holders. The Consulate General of India, Jeddah, provides them with assistance to measure the distance and the capacity of the buildings.

In Madinah, the Haj Committee delegation signs an agreement with pilgrims services groups to provide accommodation to Indian Hajis.

Criteria for selection of buildings in different categories, i.e., Category-I and Category-II, is laid down by Haj Committee, Mumbai. There is only one uniform category of accommodation in Madinah.

Category-I accommodation consists of new buildings, having lift facilities if more than four floors. These buildings have to be situated at a distance of 600 mts. from the Haram Sharief.

Category-II consists of buildings situated upto a distance of 1000 mts. from Haram Sharief. This category has the following three sub-categories in terms of distance from Haram Sharief:-

- (i) 0-800 mts. from Haram Sharief;
- (ii) between 800-850 mts. from Haram Sharief; and
- (iii) between 850-1000 mts. from Haram Sharief.
- In Madinah, the criteria fixed is :-
- 30% pilgrims will be housed within the first Ring Road
 - 25% on the Ring Road and
 - 45% within the 750 mts. from the Masjid-e-Nabwi

In Makkah, each pilgrim is provided with accommodation space of 2.5 sq. mts. In Madinah, depending upon the local Governor's decision, it can be upto 4 sq. mts. in some buildings.

The Haj Committee, Mumbai, has provided the following figures of the total amount collected from the pilgrims during the last three years and the total amount spent on provision of accommodation:-

	1996 (Rs.)	1997 (Rs.)	1998 (Rs.)
(a) Amount Collected	242,76,12,305/-	263,02,78,470/-	356,62,22,811/-
(b) Amount Spent	56,58,12,125/-	73,81,88,603/-	103,64,04,837/-

The total amount spent during the last three years including payment of Foreign Exchange to the pilgrims and compulsory dues etc., is as follows :-

207,18,00,594/- 258,83,67,194/- Not yet finalised

Cadre Review

3297. SHRI P. SANKARAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government had made any assurance to the employees of the Regional Passport Office that Cadre Review in the RPO will be completed during the current financial year (1998-99); and

(b) if so, the details thereof and the time by which the decision is expected?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) : (a) and (b) No, Sir. However, the All India Passport Employees' Association were informed in December, 1998 that efforts were being made to have an early and definite decision on cadre review preferably within a period of about two months.

Cadre review of the Central Passport Organisation is under active consideration of the Government.

Expert Committee of ICAR

3298. SHRI SATNAM SINGH KAINTH : Will the PRIME MINISTER be pleased to state:

(a) whether the expert Committee of the Indian Council of Agricultural Research (ICAR) on crop productivity has advised diversification of crops in Punjab and Haryana;

(b) if so, the details thereof; and

(c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI SOMPAL) : (a) Yes, Sir.

(b) The Committee observed that the area under rice and wheat has increased and the rice-wheat cropping system becomes the predominant. The Committee suggested diversification with other crops such as maize, mustard, groundnut, soybean, etc.

The Committee also suggested the cultivation of summer moong (60-65 days crop) in place of summer rice, and popularisation of green manuring and diversification with vegetables and fruit cultivation.

(c) The Department of Agriculture and Cooperation, Ministry of Agriculture, Govt. of India, State Governments of Punjab and Haryana, and State Agricultural Universities have been provided with the report for consideration and follow up action.

The Department of Agriculture and Cooperation, Ministry of Agriculture, Govt. of India, which is the nodal department for agricultural development, has constituted a Steering Committee for monitoring and implementation of the recommendations. The Chairman of the Committee is Joint Secretary (Crops) Department for Agriculture & Cooperation, Govt. of India, and members are from the Department

of Agriculture & Cooperation, Govt. of India, Punjab and Haryana State Departments of Agriculture, Indian Council of Agricultural Research and State Agricultural Universities. The Committee has held meetings at New Delhi and Chandigarh for monitoring and implementation of recommendations.

The Indian Council of Agricultural Research has discussed the researchable issues and follow up action and has contemplated to intensify research activities in maize, pulses, oilseeds, forages, vegetable crops and post harvest technology.

Extradition Treaty

3299. DR. ULHAS VASUDEO PATIL :

SHRI PRASAD BABURAO TANPURE :

Will the Minister of EXTERNAL AFFAIRS be pleased to state the names of the countries with whom India propose to sign extradition treaty in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) : The Government of India has so far concluded Extradition Treaties with 10 countries (Belgium, Bhutan, Canada, Hong Kong, Nepal, Netherlands, Russia, Switzerland, U.K., U.S.A.) and is in the process of negotiations to finalise the text of the Extradition Treaties with 22 countries which are : Brazil, Bulgaria, Czechoslovakia, Egypt, France, Germany, Greece, Kazakhstan, Lithuania, Malaysia, Mauritius, Nepal, New Zealand, Oman, Poland, Romania, Spain, Thailand, Tunisia, UAE, Uganda and Ukraine.

Direct Recruitment of Dy. SP

3300. SHRI SATYA PAL JAIN : Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to reduce the percentage of direct recruits at the level of Deputy Superintendent of Police from 20% to 10% in new recruitment rules;

(b) if so, the details thereof;

(c) whether the Government have received any representation against this proposal; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARATHANAN) : (a) and (b) Concurrence of the UPSC has been sought on this Department's proposal refixing the direct recruitment quota in the grade of Dy. SP in the CBI from the existing 20% to 10% in the new Recruitment Rules, which became necessary pursuant to the acceptance of the report of the Fifth Pay Commission by the Government.